

*Listing date :- 27-01-2016*

*Court No. :- R-2*

*Item :- 10*

**SECTION IIIA  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**CIVIL APPEAL NO. 7131 OF 2012**

**ISGEC HEAVY ENGINEERING LTD.**

**....APPELLANT**

**VERSUS**

**STATE OF U.P. & ORS.**

**....RESPONDENTS**

**OFFICE REPORT**

The matter above-mentioned was listed before Ld. Registrar's Court on 06<sup>th</sup> November, 2015 , when the following order was passed:-

**" Service of notice is complete on all the respondents, but no one has entered appearance on their behalf.**

**Four weeks time as last chance is given to the appellant to file the deficit court fee.**

**List the matter again on 27.01.2016."**

It is submitted that Mr. Vivek Gupta, Advocate for the appellant has on 15<sup>th</sup> December, 2015 filed deficit court fee of Rs. 1750/-. Both the parties have not filed Statement of case. Time for filling the same has been expired.

Service is complete on all the three Respondents through High Court but no one has entered appearance so far.

The matter is listed before Ld. Registrar Court for Pre-Final Hearing.

**DATED THIS THE 22TH DAY OF JANUARY, 2016**

**ASSISTANT REGISTRAR**

**COPY TO:**

Mr. Vivek Gupta, Advocate

**ASSISTANT REGISTRAR**